

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-223-2020****WITH****LD-VC-CW-224-2020****WITH****LD-VC-CW-225-2020****LD-VC-CW-223-2020****Rubina Ashpak Muzawar** **Petitioner****V e r s u s****State of Goa and others.** **Respondents**

Mr. Nigel Costa Frias, Advocate for the Petitioner.

Ms. Maria Correia, Additional Government Advocate for the Respondents.

WITH**LD-VC-CW-224-2020****Ibraheem Dharwad** **Petitioner****V e r s u s****State of Goa and others.** **Respondents**

Mr. Nigel Costa Frias, Advocate for the Petitioner

Mr. S. P. Munj, Additional Government Advocate for the Respondents.

WITH

LD-VC-CW-225-2020

Farida Harun Ghandagadkar **Petitioner**

V e r s u s

State of Goa and others. **Respondents**

Mr. Nigel Costa Frias, Advocate for the Petitioners.

Ms. Ankita Kamat, Additional Government Advocate for the Respondents.

**Coram:- M. S. SONAK &
DAMA SESHADRI NAIDU, JJ.**

Date:- 30th September, 2020.

O R D E R:

Heard Mr. Nigel Costa Frias, the learned counsel for the Petitioners and Ms. Maria Correia, the learned Additional Government Advocate for the Respondents.

2. The concerned respondents to file response to the issue raised in this petition within two weeks from today. Advance copies to be sent to the learned counsel for the petitioner by e-mail.

3. Until the next date, the parties to maintain status quo, in the sense that no demolitions will be carried out in pursuance with the impugned

order. The petitioner will also not make any extensions or use the structures in question for purposes other than residential.

4. The objection raised by Ms. Maria Correia of the alternate remedy will be kept open for the present.

5. The matter is now adjourned to 20/10/2020.

6. All concerned to act on basis of an authenticated copy of this order.

DAMA SESHADRI NAIDU, J.

M. S. SONAK, J.

ap/-